

**Recruitment in B.C.C.L.**

3411. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) total recruitment (in numbers) in the B.C.C.L. since 1st January, 1982, with category-wise break-up in details;

(b) percentages of Scheduled Castes and Scheduled Tribes in that with category-wise break-up, facts in details;

(c) whether it is a fact that some people without any knowledge of the job are entering on a large scale with fake certificates while the poor villagers with practical knowledge are being left out creating great resentment; and

(d) if so, steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) to (d). Information is being collected and will be laid on the Table of the House.

**Law of Limitation and D.E.S.U.**

3412. SHRI TRIDIB CHOUDHARI: Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred Question No. 2059 on 6-3-79 wherein the then Minister of Energy categorically stated that DESU is not exempt from the provisions of the Law on Limitation;

(a) whether he is aware that DESU, R. K. Puram (West Block) has now taken the stand that according to their legal Advisor, the DESU is exempt from the Law on Limitation; and

(b) the steps which he proposes to take to dispel the DESU's interpretation of the Law which it is using to harass the helpless consumers?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). DESU is not exempt from the Law of Limitation Act, 1963. The Law of Limitation only bars the recovery of dues through a civil suit. But DESU is within its rights to raise the demands against its consumers, including those serviced through R. K. Puram District Office, having running

accounts with DESU for the energy supplied, consumed, paid for and/or balance amount due to either party from time to time and discontinue the supply of Electricity, in accordance with Section 24 of Indian Electricity Act, 1910.

**Non-payment of Salaries, etc. to Staff of the "National Herald"**

3413. SHRI G. M. BANATWALLA:  
SHRI M. RAMGOPAL REDDY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that sub-editors and reporters of the "National Herald" have not been paid arrears of DA arising from Palekar Award, bonus for two years and salaries for two months and that deductions have been made for Provident Fund without giving registration numbers;

(b) if so, steps taken by Government in respect of such grave irregularities; and

(c) efforts made by Government for just settlement of issues and for ending the strike of sub-editors and reporters?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) and (b). According to Delhi Administration, 49 workmen comprising Senior Sub-editors, Sub-editors, Reporters, News editor and Managers of the National Herald, New Delhi, have not so far been paid their wages for the month of September, 82. While the Management contend that they have paid the arrears of D.A. arising out of Palekar Award, the representatives of the workmen deny having been paid so far. This is under investigation by Delhi Administration.

As for bonus for the year 1980-81, the management have paid a little over 4 per cent and promised to pay the balance by the end of November, 1982. Bonus for the year 1981-82 is not yet due as it is payable within 8 months from the close of